

MINUTES OF THE MEETING No. 5/11 dated 5.5.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.4/11 for confirmation and confirmed and adopted the same without any change.

Case No A-6 NC No.5/11 Dated 5.5.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1238/AM10/DES-IV RLA No.03/94/40/586/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. Accordingly the case may be re-listed on 19.5.2010

Case No A-7 NC No.5/11 Dated 5.5.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA No.03/94/40/594/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. Accordingly the case may be re-listed on 19.5.2010.

Case No M-53 NC No.5/11 Dated 5.5.10	M/ s Faith Industries (P) Ltd, Ahmedabad F.No.01/83/50/722/AM09/DES-IV RLA No.08/24/40/102/AM09 Lic.No.0810074286 dated 27.8.2008
--	--

The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div) stated that information provided by the firm to the D/L dated 2.1.2009 is incomplete. The firm has against been requested vide letter 4.5.20010 issued by Deptt. of C&PC(Chem.Div) to give replies to each of the point referred in the letter dated 2.1.2009. In view of this the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.6.2010

Case No M-54 NC No.5/11	M/ s Internationa Print-O-Pac Ltd, New Delhi F.No.01/83/50/153/AM09/DES-IV
----------------------------	---

Dated 5.5.10	RLA No.05/24/40/859/AM08 Lic.No.0510216255 dated 12.2.2008
--------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.5.2010.

Case No M-55 NC No.5/11 Dated 5.5.10	M/ s International Print-O-Pac Ltd, New Delhi F.No.01/82/50/1270/AM04/DES-IV RLA No.05/88/40/519/AM04 Lic.No.0510112059 dated 18.12.2003
--	---

The Committee considered the case as per agenda. On the basis of written comments dt. 4.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

- 1) Complete set of original application consisting of copy of advance licence issued by RLA

Accordingly the case may be re-listed on 2.6.2010.

Case No M-56 NC No.5/11 Dated 5.5.10	M/ s Eastern Petroleum (P) Ltd, Mumbai F.No.01/85/50/47/AM10/DES-IV RLA No.03/94/40/182/AM10 Lic.No.0310522519 dated 3.6.2009
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 2.6.2010.

Case No M-57 NC No.5/11 Dated 5.5.10	M/ s Bharat Enterprises, Delhi F.No.01/83/162/1291 /AM10/DES-IV
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem Div.) Accordingly the case may be re-listed on 19.5.2010.

Case No M-58 NC No.5/11 Dated 5.5.10	M/ s Zenith Metals, Kolkata F.No.01/83/162/17 /AM11/DES-IV
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC (Chem Div.) Accordingly the case may be re-listed on 19.5.2010.

Case No M-59 NC No.5/11 Dated 5.5.10	M/ s V.S Polymers (P) Ltd, N. Delhi F.No.01/83/50/180/AM10/DES-IV RLA F.No.05/24/40/84/AM10 Lic.No.0510242715 dated 1.6.2009
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/30/2009 dated 5.4.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C-10-C ₂₀) 2. Chlorine 2. Epoxy Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg

HM-HDPE granules may be allowed as per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-60 NC No.5/11 Dated 5.5.10	M/ s Tara Mercantile (P) Ltd, New Delhi F.No.01/83/50/286/AM10/DES-IV RLA F.No.05/24/40/98/AM10 Lic.No.0510245506 dated 9.7.2009
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/37/2009 dated 5.4.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated paraffin	1 Kg	1. Paraffin (C-10-C ₂₀)	0.493 Kg

(Chlorine Content 51% to 55%)	2. Chlorine	0.919 Kg
	2. Epoxy Stabilizer	0.010 Kg

HM-HDPE granules may be allowed as per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2010 **MEETING DATE** : 05.05.2010

1	Case No.: 229/21/82-ALC4/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Approved
	HQ File :01/82/050/00322/AM05/	RLA File :05/88/040/00024/AM05/	Lic.No/Date:0510124398 27.04.2004	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 4.5.2010 offered by him the Committee decided to allow items of import as per SION A 1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) stated that norms committee may write letter to DC for expediting the comments. The Committee decided to issue letter to DC(MSME) for providing technical comments and defer the case for four weeks. Accordingly the case may be re-listed on 2.6.2010.			

3	Case No.: 4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

4	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) stated that norms committee may write letter to DC for expediting the comments. The Committee decided to issue letter to DC(MSME) for providing technical comments and defer the case for four weeks. Accordingly the case may be re-listed on 2.6.2010.			

5	Case No.:23/13/83-ALC1/2008	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00469/AM09/	RLA File :02/24/040/00079/AM09/	Lic.No/Date:0210113952 23.06.2008	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

6	Case No.:17/5/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01165/AM09/	RLA File :07/24/040/00561/AM09/	Lic.No/Date:0710062448 20.01.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

7

Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 9.71% whereas the firm has applied at 6.0024% yield, the Committee decided to approve the case at 9.71% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	9.71 MT	Turmeric	100 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
--	------------------------------------	-----------------------------------	---	-----------------------------

8	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/12/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 12.2.10 issued by this office. Final reminder issued on 19.3.2010. Accordingly the case may be re-listed on 2.6.2010.				

9	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.				

10	Case No.:12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.				

11	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved								
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNM/01/09-10 dt. 20.4.2010 stating that the weighted average yield comes to 0.91% whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Essential Oil of Mustard</td><td>5000.00 Kg</td><td>Mustard seed Oil Cake Meal</td><td>500 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Essential Oil of Mustard	5000.00 Kg	Mustard seed Oil Cake Meal	500 MT
	Item of Export	Qty	Item of Import	Qty								
Essential Oil of Mustard	5000.00 Kg	Mustard seed Oil Cake Meal	500 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

12	Case No.:17/5/83-ALC1/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00082/AM11/	RLA File :13/24/040/00013/AM10/	Lic.No/Date:1310029793 20.08.2009	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard				

copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010

13	Case No.:31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda. The written comments from the M/s Steel has been received on 7/5/2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 26.5.2010.			

14	Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

15	Case No.:42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda. The application was refer to M/o Food & Processing on 5.3.2010 for providing the comments. The Comments are awaited. The Committee decided to issue reminder and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.6.2010. Reminder issued on 14.5.2010.			

16

Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 5.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Rust Inhibitor – PX3864/MCP 1366 (containing 26% Dodecenyl Succinic Imidazoline and 74% of Dilution Oil – Aromatic Solvent (C10-C20)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 27/1/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 19.3.2010 issued by this office. Final reminder issued on 9.4.2010.. Accordingly the case may be re-listed on 2.6.2010..			

18	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

19	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

20	Case No.:9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/6/2009-Ch-II dated 30.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb 80% WP (Mancozeb 80 PCT WP)	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Caustic Soda Lye 4. Manganese (II) Sulphate Hydrate 5. Zinc Sulphate 6. Sodium Ligno Sulphonate	0.208 Kg 0.527 Kg 0.271 Kg 0.557 Kg 0.051 Kg 0.035 Kg

		7. Hexamine (Hexamethylene Tetramine)	0.029 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

22	Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

23	Case No.:21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Rejected
	HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. Policy Division has stated that granite is a sensitive item has suggested or rejection of import. DG has also recommended was rejection. In view of this, the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2/6/2010.			

25	Case No.:65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:02.06.2010

Decision :The Committee considered the case as per agenda and decided to refer the application to Spices Board and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2/6/2010.

26	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

27	Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Deptt. of C&PC(PC.Div) decided to defer consideration of the case for four weeks . Accordingly the case may be re-listed on 2.6.2010.			

28	Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

29	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

30	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

31	Case No.:81/46/82-ALC4/2009	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/82/050/00997/AM10/	RLA File :03/94/040/00708/AM10/	Lic.No/Date:0310547530 25.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.15022/1/2010-Ch-II dated 6.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tebuconazole Technical	1 Kg	1. T-Oxirane 2. (2-[(4-Chloro-Phenyl)-Ethyl] 2-(1,1-Dimethyl Ethyl)) Oxirane) 3. 1,2,4-Triazole	1.020 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:28/48/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00912/AM10/	RLA File :03/95/040/00543/AM10/	Lic.No/Date:0310548018 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 5.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO CARE CABS (Calcium Salt of Alkyl Benzene Sulphonate)	1 Kg	1. n-Butanol	0.700 Kg
	STEROSOFT CWCS (Amino Ethyl Ethanol Amine Stearamide)	1 Kg	1. Steric Acid 2. Aminoethylethanol Amine (AEEA)	0.782 Kg 0.286 Kg
	CASOL 5 Ethylene Oxide (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	1. Ethylene Oxide	0.253 Kg
	STERO DIPA 90 (Diisopropanolamine)	1 Kg	1. Propylene Oxide	0.870 Kg
	STERO CO 360	1 Kg	1. Ethylene Oxide	0.694 Kg

(Polyoxyethylene Ricinoleic Acid)			
STEROPOL PPG 2000 (PP) (Poly Propylene Glycol)	1 Kg	1. DI Propylene Glycol 2. Propylene Oxide	0.0687 Kg 0.951 Kg
STEROL 1306 (Tri Decyl Alcohol (6) Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.439 Kg 0.580 Kg
STEROL 1308 (Tri Decyl Alcohol (8) Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.369 Kg 0.650 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic.No/Date:0310549345 04.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/2/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 2.6.2010..			

34	Case No.:31/48/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00915/AM10/	RLA File :03/94/040/00757/AM10/	Lic.No/Date:0310549595 08.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/10/2009-Ch-II dated 24.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl 80% WP	1 Kg	1. Oxadiazon Technical 92% 2. Propargyl Chloride (on 100% basis) 3. Xylene/Mix Xylene 4. Supragil WP	0.946 Kg 0.220 Kg 0.400 Kg 0.002 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:35/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00919/AM10/	RLA File :03/94/040/00751/AM10/	Lic.No/Date:0310550394 11.12.2009	Defer Date:02.06.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.

36	Case No.:33/48/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00917/AM10/	RLA File :03/95/040/00597/AM10/	Lic.No/Date:0310550720 14.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/3/2010-Ch-II dated 6.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Chodinafop Propargyl Technical (96% a.i)	0.159 Kg
			2. Cloquintocet Mexyl Technical (95% a.i.)	0.040 Kg
			3. Atplus 245 (Alkoxylated alcohol)	0.440 Kg
			4. Hostapon THPC (Fatty Acid Methyltauride, sodium salt)	0.040 kg
			5. Sipernat 50S (Silicon dioxide)	0.313 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:37/48/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00921/AM10/	RLA File :03/94/040/00670/AM10/	Lic.No/Date:0310550726 14.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/39/2010-Ch-III dated 3.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Iodide stabilized (containing Potassium iodide 90% & Calcium stearate 10%)	1 Kg	Iodine/Iodine Crude	0.687 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:32/48/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
-----------------------------	-----------------------------------	---	-------------------------

38	HQ File :01/83/050/00916/AM10/	RLA File :03/95/040/00598/AM10/	Lic.No/Date:0310551046 16.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/30/2007-Ch-II dated 21.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Bifenthrin Technical (95% Min.)	1 Kg	1. Cyhalothric Acid (98% Min.) 2. 2-Methyl 3-Biphenyl Methanol	0.746 Kg 0.630 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/2/2010 by DC(SSi). Accordingly the case may be re-listed on 2.6.2010..			

40	Case No.:39/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00923/AM10/	RLA File :03/94/040/00791/AM10/	Lic.No/Date:0310551043 16.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2006-Ch-II dated 4.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Diphenyl Octyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. 2-Ethyl Hexyl Alcohol/2- Ethyl Hexanol	0.424 Kg 0.604 Kg 0.417 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 2.6.2010.

42	Case No.:70/46/82-ALC4/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/82/050/00986/AM10/	RLA File :03/95/040/00615/AM10/	Lic.No/Date:0310551473 18.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/2/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010..			

43	Case No.:4/42/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Deffered and Re-indexed
	HQ File :01/85/050/00226/AM10/	RLA File :03/94/040/00694/AM10/	Lic.No/Date:0310552309 23.12.2009	Defer Date:05.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

44	Case No.:34/48/83-ALC1/2009	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00918/AM10/	RLA File :03/94/040/00146/AM10/	Lic.No/Date:0310552297 23.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2008-Ch-III dated 3.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fire Fighting Chemical KV-LITE AR-AFFF 3 X 3% super Foam Concentrate containing Fluorinated Surfactant – 8% w/v Butyl Carbitol – 15% w/v	1 Kg	1. Fluorinated Surfactant (Polyfluoroalkyl Betain) 2. Butyl Carbitol 3. Xanthan Gum	0.0816 Kg 0.153 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.
--

46	Case No.: 3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/4/2010 issued by this office. Accordingly the case may be re-listed on 2.6.2010.			

Case No.:4/42/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
HQ File :01/83/050/00785/AM10/	RLA File :03/95/040/00607/AM10/	Lic.No/Date:0310552700 29.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/81/2006-Ch-II dated 4.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Lithium Acetate Dihydrate	1 Kg	1. Lithium Carbonate	0.381 Kg
		2. Acetic Acid Glacial	0.619 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.: 38/48/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00922/AM10/	RLA File :03/94/040/00767/AM10/	Lic.No/Date:0310552760 29.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

49	Case No.:5/52/83-ALC1/2009	Party Name:RUSHIL DECOR LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00975/AM10/	RLA File :08/24/040/00269/AM10/	Lic.No/Date:0810085439 31.12.2009	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

Case No.: 7/5/83-ALC1/2010	Party Name: JJ.PACKAGERS PVT. LTD..	Meet No/Date: 5/83-ALC1/2010	Status: Case
-----------------------------------	--	-------------------------------------	---------------------

50			05.05.2010	Deferred
	HQ File :01/83/050/00072/AM11/	RLA File :15/24/040/00002/AM10/	Lic.No/Date:1510009132 01.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

51	Case No.:8/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00073/AM11/	RLA File :15/24/040/00003/AM10/	Lic.No/Date:1510009134 01.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

52	Case No.:9/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00074/AM11/	RLA File :15/24/040/00004/AM10/	Lic.No/Date:1510009133 01.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

53	Case No.:10/42/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00791/AM10/	RLA File :10/24/040/00107/AM10/	Lic.No/Date:1010036635 05.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

54	Case No.:4/48/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Rejected
	HQ File :01/83/050/00888/AM10/	RLA File :34/24/040/00173/AM10/	Lic.No/Date:3410026055 05.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 3/2/2010 issued by Deptt. of C&PC (Chem.Div.) and reminder dated 25.2.2010 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:1/44/83-ALC1/2009	Partv Name:JAY CHEMICAL INDUSTRIES LTD..	Meet No/Date:5/83-ALC1/2010	Status:Case
--	-----------------------------------	--	-----------------------------	--------------------

55			05.05.2010	Deferred
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 2.6.2010.			

56	Case No.:5/44/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00821/AM10/	RLA File :09/24/040/00368/AM10/	Lic.No/Date:0910040612 19.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/14/2005-Ch-II dated 21.4.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fenbuconazole Technical	1 Kg	1. Para Chloro Styrene 2. Benzyl Cyanide 3. 1,2,4 Triazole 4. Lithium Amide	0.784 Kg 0.741 Kg 0.513 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:1/46/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case deferred
	HQ File :01/83/050/00829/AM10/	RLA File :03/95/040/00673/AM10/	Lic.No/Date:0310557234 27.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

58	Case No.:2/46/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00830/AM10/	RLA File :05/23/040/00143/AM10/	Lic.No/Date:0510257034 28.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 29.3.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.6.2010.			

	Case No.:3/46/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
--	-----------------------------------	--	---	---------------------------------

59	HQ File :01/83/050/00831/AM10/	RLA File :05/23/040/00154/AM10/	Lic.No/Date:0510257037 28.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 4.5.2010 offered by him the Committee decided to allow items of import as per SION A 1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

60	Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2010 issued by this office. Accordingly the case may be re-listed on 2.6.2010				

61	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.				

62

Case No.:7/46/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
HQ File :01/83/050/00835/AM10/	RLA File :08/24/040/00301/AM10/	Lic.No/Date:0810086116 29.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/71/2007-Ch-II dated 4.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Gujchem CO 36 Castor Oil Ethoxylate with 36 Mole EO	1 Kg	Ethylene Oxide	0.629 Kg
Gujchem CSA 80 C-16/18 Fatty Alcohol Ethoxylate with 80 Moles	1 Kg	1. Ethylene Oxide 2. Ceto Stearyl Alcohol	0.929 Kg 0.069 Kg
Gujchem DLA 6 C-12/14 Fatty Alcohol 5 Moles Ethoxylate 50% Min.	1 Kg	1. Ethylene Oxide 2. Decyl Alcohol 3. Lauryl Alcohol	0.277 Kg 0.111 Kg 0.111 Kg

Gujchem NP 100 Nonyl Phenol Ethoxylate 100 Mole EO	1 Kg	1. Ethylene Oxide 2. Nonyl Phenol	0.951 Kg 0.047 Kg
Gujchem CO 40 Castor Oil Ethoxylate 36 Moles EO	1 Kg	1. Ethylene Oxide	0.653 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. Accordingly the case may be re-listed on 2.6.2010.			

64	Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

65	Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2010 issued by this office. Accordingly the case may be re-listed on 2.6.2010			

66	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 2.6.2010.			

Case No.:5/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
-----------------------------------	--	---	---------------------------------

67	HQ File :01/83/050/00889/AM10/	RLA File :03/95/040/00325/AM10/	Lic.No/Date:0310559169 09.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.			

68	Case No.:6/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00890/AM10/	RLA File :03/95/040/00372/AM10/	Lic.No/Date:0310559178 09.02.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.6.2010.				

69	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.				

70	Case No.:10/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00894/AM10/	RLA File :17/24/040/00129/AM08/	Lic.No/Date:1710003053 11.02.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.				

71	Case No.:11/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00895/AM10/	RLA File :03/94/040/00939/AM10/	Lic.No/Date:0310559791 11.02.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.				

72	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda Accordingly the case may be relisted on 2.6.2010				

73	Case No.:1/50/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00945/AM10/	RLA File :03/94/040/01017/AM10/	Lic.No/Date:0310561839 24.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2006-Ch-II dated 4.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Diphenyl Octyl Phosphite	1 Kg	1. Phenol 2. Isodecyl Alcohol 3. Yellow/White Phosphorous	0.558 Kg 0.419 Kg 0.090 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

75	Case No.:4/50/83-ALC1/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00948/AM10/	RLA File :07/24/040/00444/AM10/	Lic.No/Date:0710070225 24.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

76	Case No.:5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 2.6.2010.			

Case No.:3/50/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2010	Status:Case
-----------------------------------	--------------------------------------	-----------------------------	--------------------

77			05.05.2010	Deferred
	HQ File :01/83/050/00947/AM10/	RLA File :08/24/040/00329/AM10/	Lic.No/Date:0810086806 25.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 2.6.2010.			

78	Case No.:6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010..			

	Case No.:9/50/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00953/AM10/	RLA File :17/24/040/00039/AM10/	Lic.No/Date:1710003120 25.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O.No.NIL dated 4.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	COILCOATING BACKCOAT FULL GLOSS BECKRYCOAT 740 Containing Pigment Content 31.36%+/-1% Solid Resin Content 36.03%+/-1%	1 Kg	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retarder Solvent/Rhodiasolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) (Dosto;;atopm Ramge 150-190 Degree C) 7. Inorganic Blue Pigment 8. Flow Agent 9. Micronized Red Oxide Pigment 10. Chrome Pigment (Lead	0.4642 Kg 0.3019 Kg 0.0887 Kg 0.0515 Kg 0.0325 Kg 0.0648 Kg 0.0004 Kg 0.019 kg 0.0003 Kg 0.0267 Kg

		Chromate)	
COILCOATING POLYESTER BLUE FULL GLOSS/ BECKRYCOAT 350 Containing Pigment Content 11.44%+/-1% Solid Resin Content 43.57%+/-1%	1 Kg	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retarder Solvent/Rhodiasolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Flow Agent 7. Hydro Carbon Solvent (Solvent Naptha) (Dosto;;atopm Range 150-190 Degree C) 8. Inorganic Blue Pigment 9. Carbon Black Pigment 10. Inogronic Green Pigment	0.5800 Kg 0.0763 Kg 0.2300 Kg 0.0576 Kg 0.0300 Kg 0.0011 Kg 0.0312 Kg 0.0426 kg 0.0001 Kg 0.0011 Kg
COILCOATING POLYESTER WHITE FULL GLOSS BECKRYPOL 350 Containing Pigment Content 30.73%+/-1% Solid Resin Content 35.81%+/-1%	1 Kg	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retarder Solvent/Rhodiasolv 4. Melamine Resin (% Non Volatile Content 97+/-2%) 5. Melamine Resin (% Non Volatile Content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Flow Agent 8. Micronized Red Oxide Pigment 9. Inorganic Blue Pigment 10. Chrome Pigment (Lead Chromate)	0.4637 Kg 0.3224 Kg 0.1222 Kg 0.0515 Kg 0.0300 Kg 0.0407 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 Kg
COILCOATING POLYESTER C N G GREEN FULL GLOSS BECKRYPOL 350 Containing Pigment Content	1 Kg	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retarder Solvent/Rhodiasolv	0.6763 Kg 0.0459 Kg 0.1079 Kg

10.04%+/-1% Solid Resin Content 50.99%+/-1%	4. Malamine Resin (% Non Volatile Content 97+/-2%)	0.0734 Kg
	5. Malamine Resin (% Non Volatile Content 82+/-2%)	0.0300 Kg
	6. Hydro Carbon Solvent (Solvent Naphtha)	0.0402 Kg
	7. Inorganic Green Pigment	0.0362 Kg
	8. Flow Agent	0.0088 Kg
	9. Defoamer	0.008 Kg
	10. Chrome Pigment (Lead Chromate)	0.0141 Kg
	11. Carbon Black Pigment	0.0092 Kg

COILCOATING POLYESTER CARRIBEAN BLUE FULL GLOSS/ BECKRYPOL 350 Containing Pigment Content 14.61%+/-1% Solid Resin Content 47.34%+/-1%	1 Kg	1. Polyester Resin Saturated (% Non Volatile Content 65% Maximum)	0.6126 Kg
		2. Titanium Dioxide Rutile Grade	0.1094 Kg
		3. Dimethyl Ester/Diabasic Ester/Retarder Solvent/Rhodiasolv	0.1123 Kg
		4. Malamine Resin (% Non Volatile Content 97+/-2%)	0.0681 Kg
		5. Malamine Resin (% Non Volatile Content 82+/-2%)	0.0400 Kg
		6. Flow Agent	0.0069 Kg
		7. Hydro Carbon Solvent (Solvent Naphtha)	0.0491 Kg
		8. Inorganic Blue Pigment	0.0202 Kg
		9. Carbon Black Pigment	0.0038 Kg
		10. Inorganic Green Pigment	0.02 Kg
		11. Defoamer	0.0076 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:13/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00957/AM10/	RLA File :17/24/040/00031/AM09/	Lic.No/Date:1710003134 26.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

81	Case No.:8/50/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00952/AM10/	RLA File :34/24/040/00211/AM10/	Lic.No/Date:3410026488 26.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

82	Case No.:10/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00954/AM10/	RLA File :17/24/040/00131/AM08/	Lic.No/Date:1710003131 26.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

83	Case No.:11/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00955/AM10/	RLA File :17/24/040/00137/AM08/	Lic.No/Date:1710003132 26.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

84	Case No.:12/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00956/AM10/	RLA File :17/24/040/00172/AM08/	Lic.No/Date:1710003133 26.02.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

85	Case No.:14/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00958/AM10/	RLA File :03/95/040/00197/AM10/	Lic.No/Date:0310562538 02.03.2010	Defer Date:05.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES	Meet No/Date:5/83-ALC1/2010	Status:Case
------------------------------------	------------------------------------	-----------------------------	--------------------

86		PVT.LTD.	05.05.2010	Deferred
	HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 4.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of the approved formulation under Drug & Cosmetic Act and 2. Calculation Sheet to arrive at the quantity asked for Accordingly the case may be re-listed on 2.6.2010			

87	Case No.:16/50/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00960/AM10/	RLA File :03/94/040/00984/AM10/	Lic.No/Date:0310562774 03.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

88	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm. The Committee, decided to call for a copy of application alongwith technical details from the firm. Accordingly the case may be relisted on 2.6.2010			

89	Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

	Case No.:19/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00963/AM10/	RLA File :03/95/040/00430/AM10/	Lic.No/Date:0310562854 03.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

C&PC(Chem.Div.) forwarded vide their U.O. No.14010/122/2004-Ch-II dated 15.2.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Pigment Violet 23 Dispersion having Pigment content 35+/-1%	1 Kg	1. Carbazole	0.470 Kg
		2. Di Ethyl Sulphate	0.530 Kg
		3. Sodium Nitrite	0.350 Kg
		4. Sulphur	0.212 Kg
		5. Potassium Carbonate	0.460 kg
		6. Methanol	0.700 Kg
		7. Benzene Sulphenyl Chloride	0.160 Kg
		8. Chloranil	0.220 Kg
		9. Styrene Acrylic esin	0.090 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91	Case No.:20/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00964/AM10/	RLA File :03/95/040/00414/AM10/	Lic.No/Date:0310562860 03.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2/6/2010.			

92	Case No.:21/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00965/AM10/	RLA File :03/95/040/00427/AM10/	Lic.No/Date:0310562868 03.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2/6/2010.			

93	Case No.:1/1/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01032/AM10/	RLA File :03/95/040/00819/AM10/	Lic.No/Date:0310566020 23.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

	Case No.:3/1/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01034/AM10/	RLA File :03/95/040/00734/AM09/	Lic.No/Date:0310566578	Defer

94		25.03.2010	Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

95	Case No.:4/1/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/01035/AM10/	RLA File :04/24/040/00312/AM10/	Lic.No/Date:0410112700 25.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 4.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 338 T SAC 405 T4.5 combination of paste flux OM 338/338T with tin alloy powder combination of Tin 95.5%, Silver 4% & Copper 0.5%	1 Kg	1. Tin Alloy Powder SAC 405 T4.5 (Tin Alloy Powder with combination of Tin 95.5%, Silver 4% and Copper 0.5%) 2. Paste Flux OM 338/338T	0.894 Kg 0.116 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:5/1/83-ALC1/2010	Party Name:SATYAM POLY PLAST	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01036/AM10/	RLA File :13/24/040/00011/AM09/	Lic.No/Date:1310031715 25.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

97	Case No.:6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

98	Case No.:7/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01038/AM10/	RLA File :05/24/040/00536/AM10/	Lic.No/Date:0510261118 25.03.2010	Defer Date:02.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010

99	Case No.:8/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01039/AM10/	RLA File :05/24/040/00537/AM10/	Lic.No/Date:0510261119 25.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

100	Case No.:9/1/83-ALC1/2010	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01040/AM10/	RLA File :03/95/040/00743/AM10/	Lic.No/Date:0310566730 26.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

101	Case No.:12/1/83-ALC1/2010	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01043/AM10/	RLA File :03/95/040/00851/AM10/	Lic.No/Date:0310566855 26.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PCm.Div.). Accordingly the case may be re-listed on 2.6.2010.			

102	Case No.:13/1/83-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01044/AM10/	RLA File :08/24/040/00360/AM10/	Lic.No/Date:0810087753 29.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

103	Case No.:14/1/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/01045/AM10/	RLA File :03/95/040/00810/AM10/	Lic.No/Date:0310567038 29.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

104	Case No.: 15/1/83-ALC1/2010	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/01046/AM10/	RLA File :03/95/040/00807/AM10/	Lic.No/Date:0310567059 29.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.6.2010.			

105	Case No.: 16/1/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/01047/AM10/	RLA File :31/24/040/00254/AM10/	Lic.No/Date:3110042656 30.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

106	Case No.: 17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

107	Case No.: 18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

108	Case No.: 19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.			

	Case No.: 20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
--	------------------------------------	---	---	--

109	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.6.2010.				

110	Case No.:1/5/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00066/AM11/	RLA File :08/24/040/00017/AM11/	Lic.No/Date:0810088388 21.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2007-Ch-II dated 21.1.2010 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I Fluorescent Brightner 264 (Lemonite BFA) (Assay 20%)	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stibene, 2,2- Disulphonic Acid 4. Diethanolamine 5. Polyethylene Glycol	0.066 Kg 0.091 Kg 0.067 Kg 0.038 Kg 0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512 21.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

112	Case No.:3/5/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00068/AM11/	RLA File :03/95/040/00049/AM11/	Lic.No/Date:0310570591 21.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/32/2007-Ch-II dated 3.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Textile Auxilliaries:- GREENPOL	1 Kg	Surfactant/emulsifier (fatty	07474 Kg

ZBS/DELUXE/ EXTRA / NEW / ULTRA / ZBS-C PDR containing 74% of surfactant		alcohol ethoxylate/Tri decyl alcohol ethoxylate/	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

114	Case No.:5/5/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
	HQ File :01/83/050/00070/AM11/	RLA File :08/24/040/00022/AM11/	Lic.No/Date:0810088416 22.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2007-Ch-II dated 27.1.2010 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I	1 Kg	1. Cyanuric Chloride	0.066 Kg
	Fluorescent Brightner 353		2. Aniline 2,5-Disulphonic Acid	0.091 Kg
	(Lemonite MST) (Assay 20%)		3. 4,4-Diamino Stibene, 2,2-Disulphonic Acid	0.066 Kg
			4. Morpholine	
			5. Diethanolamine	0.038 Kg
			6. Monoethylene Glycol	0.038 Kg
			7. Polyethylene Glycol	0.100 Kg
				0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.:6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

116	Case No.:10/5/83-ALC1/2010	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00075/AM11/	RLA File :03/94/040/01062/AM10/	Lic.No/Date:0310570690 22.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

117	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

118	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

119

Case No.:13/5/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Approved
HQ File :01/83/050/00078/AM11/	RLA File :03/95/040/00061/AM11/	Lic.No/Date:0310571302 26.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/46/2009-Ch-II dated 3.5.2010 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
CLOVE LEAF OIL (RECT) MIN 85% EUGENOL CONTENT	1 Kg	Clove Leaf Oil (78% Eugenol content)	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status:Case Deferred
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368	Defer

120			27.04.2010	Date:02.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010				

121	Case No.: 16/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00081/AM11/	RLA File :03/94/040/00024/AM11/	Lic.No/Date:0310571370 27.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

122	Case No.: 18/5/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Deferred
	HQ File :01/83/050/00083/AM11/	RLA File :05/24/040/00025/AM11/	Lic.No/Date:0510263246 28.04.2010	Defer Date:02.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.6.2010			

123	Case No.: 19/5/83-ALC1/2010	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:5/83-ALC1/2010 05.05.2010	Status: Case Approved
	HQ File :01/83/050/00084/AM11/	RLA File :03/95/040/00066/AM11/	Lic.No/Date:0310571922 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/17/2010-Ch-II dated 29.3.2010 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cuprous Iodide	1 Kg	Iodine Crude	0.700 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Date:18.05.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

